

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-206
IB - 2685/ND/2019

IN THE MATTER OF:

M/s Pooja Enterprises

Vs

M/s Chandralekha Constructions Pvt. Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 17.12.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SMT. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)


PRESENT:

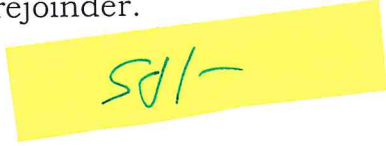
For the Applicant : Adv. Ashok Kumar Juneja and Adv. Akshita Rishi
For the Respondent : Adv. Mukesh Rana, Adv. Mamta and Adv. Tanusha Pali

ORDER

Ld. Counsel for the CD/Respondent has put in appearance and submitted that the CIRP has already been initiated against the same CD but against that order, a Company Appeal bearing no. C.A. (AT) (Insolvency) No. 1370/2019 is pending before the Hon'ble NCLAT in which next date of hearing is 09.01.2020. She further submitted that by the interim order dated 08.11.2019 the IRP was directed not to issue any public announcement if not already issued till the next date of hearing.

Ld. Counsel for the Petitioner is also present and seeks time to file rejoinder. Considering the aforesaid facts, list the case for 17.01.2020. In the meantime, Ld. Counsel for the petitioner is directed to file rejoinder.


(SAROJ RAJWARE)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

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